

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

C/00207/2008

[Arising out of Order-in-Appeal C.Cus No.19/2008, dated 28.02.2008 passed by the Commissioner of Customs (Appeals), Chennai]

M/s. DELL INDIA PVT. LTD.

APPELLANT

Versus

COMMISSIONER OF CUSTOMS, CHENNAI

RESPONDENT

Appearance:

For the Appellant Shri Raghavan Ramabhadran, Adv.

For the Respondent Shri A. Cletus, ADC (AR)

CORAM:

Hon'ble Shri D.N. Panda, Judicial Member

Hon'be Shri Madhu Mohan Damodhar, Technical Member

Date of hearing/decision **07-02-2017**

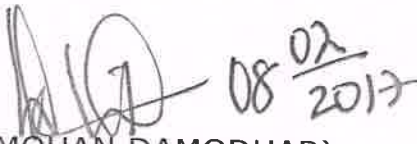
FINAL ORDER NO. 40282/2017

Per D.N. Panda:

Learned counsel says that under instruction of his client, there is no further cause in this appeal to be pursued for which that is withdrawn.

2. Prayer of appellant is allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

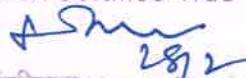

(MADHU MOHAN DAMODHAR)
TECHNICAL MEMBER


(D.N. PANDA)
JUDICIAL MEMBER

ksr
07-02-2017



प्रमाणित प्रति/Certified True Copy


सहायक पंजीकार/Asst. Registrar
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